GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 3856 TO BE ANSWERED ON 19TH MARCH, 2018

Elementary Education

†3856. SHRI SUBHASH CHANDRA BAHERIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to make the registration of elementary education compulsory in the country;
- (b) whether the Government proposes to formulate any policy to check the arbitrary fee being charged by schools in urban areas of the country in the name of fees and other items thus making elementary education very costly;
- (c) if so, the time by which such a policy is likely to be formulated; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (d): The Right of Children to Free and Compulsory Education (RTE) Act 2009, mandates that every child of the age of six to fourteen years shall have the right to free and compulsory education in a neighbourhood school till the completion of his or her elementary education. The Act places the responsibility on the 'appropriate government' and 'the local authority' to provide free and compulsory admission, attendance and completion of elementary education to every child in a neighbourhood school. Section 18 of the RTE Act, 2009 makes it mandatory for a school to fulfill the norms and standards laid down in the Schedule to the Act and obtain a 'Certification of Recognition' from the appropriate Government or local authority. All States and UTs, defined as the 'appropriate Governments' under the Act, are implementing the provisions of the RTE Act, 2009 through their respective state RTE Rules.

Further, as education is in the concurrent list and majority of schools are under the jurisdiction of the State/UT Governments, the regulation of functioning of schools including the fees charged by them comes under the purview of respective State/UT Governments.
